

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No. 01/2015-2020
New Delhi, Dated: 4th April 2020

Subject: - Amendment in Export Policy of Hydroxychloroquine.

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendments in Notification No. 54 dated 25.03.2020 related to export of Hydroxychloroquine and its formulations, with immediate effect:

“ The Para 2 in the notification allowing export of Hydroxychloroquine and its formulations in certain conditions specified under it , stands **deleted**”

2. Effect of this Notification:

The export of Hydroxychloroquine and formulations made from Hydroxychloroquine falling under any ITCHS Code, including the ITCHS Codes mentioned in the Notification No. 54 dated 25.3.2020 is no longer allowed from SEZs/EOUs or against Advance Authorisation or under the Para 1.05(b) of Foreign Trade Policy 2015-20 or against full advance payment as specified in Para 2 of the Notification. The export of Hydroxychloroquine and formulations made from Hydroxychloroquine, therefore, shall remain prohibited, without any exception.


4/4/2020
(Amit Yadav)

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